

THE PREVENTION OF BLACKMARKETING AND
MAINTENANCE OF SUPPLIES OF ESSENTIAL
COMMODITIES (AMENDMENT) ACT, 1981

No. 19 of 1981

[2nd September, 1981.]

An Act to amend the Prevention of Blackmarketing and Maintenance of Supplies of Essential Commodities Act, 1980.

BE it enacted by Parliament in the Thirty-second Year of the Republic of India as follows:—

Short
title.

1. This Act may be called the Prevention of Blackmarketing and Maintenance of Supplies of Essential Commodities (Amendment) Act, 1981.

Amend-
ment of
section 9.

2. In section 9 of the Prevention of Blackmarketing and Maintenance of Supplies of Essential Commodities Act, 1980 (hereinafter referred to as the principal Act), for sub-sections (2) and (3), and the *Explanation*, the following sub-sections shall be substituted, namely:—

“(2) Every such Board shall consist of three persons who are, or have been, or are qualified to be appointed as, Judges of a High Court, and such persons shall be appointed by the appropriate Government.

“(3) The appropriate Government shall appoint one of the members of the Advisory Board who is, or has been, a Judge of a High Court to be its Chairman, and in the case of a Union territory, the appointment to the Advisory Board of any person who is a Judge of the High Court of a State shall be with the previous approval of the State Government concerned.”

Saving
as to
pending
references
under
section
10.

3. Any reference made under section 10 of the principal Act and pending before any Advisory Board immediately before the commencement of this Act may, notwithstanding anything contained in this Act, continue to be dealt with by that Board after such commencement as if this Act had not been enacted.